

(c) No, Sir. Over 89% of the net sown area in Punjab is reported to be under irrigation with an irrigation intensity of 17%.

(d) Does not arise.

**Report of the Committee on Electropathy**

455. SHRI JAGANNATH SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Inquiry Committee on Electropathy/Electro-Homeopathy System of Medicine has submitted its report;

(b) if so, the action taken on the recommendations made by the Committee; and

(c) if not, the reasons for delay in submitting report?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):  
(a) No, Sir.

(b) The Question does not arise.

(c) The proceedings of the Inquiry Committee have been completed and the delay is mainly due to the fact that the Committee was examining the various evidences and the documents produced before it vis-a-vis its relationship to Homeopathic System which has to be examined carefully.

**EPF Advance cases pending with Regional Provident Fund Commissioner, Delhi**

456. SHRI SA'JU PRASAD SAROJ: Will the Minister of LABOUR be pleased to refer to the reply given on 25 April, 1990 to Ustarred Question No. 6441 regarding EPF

advance cases pending in Commissioner Office, Delhi and state:

(a) the number of applications received by Karampura Sub-Accounts Office of the Regional Provident Fund Commissioner, New Delhi for grant of advance for dwelling sites under the EPF scheme during the last three years;

(b) the number of cases where second instalment of loans has been released without the production of title deed by the subscriber but only on the basis of power of attorney; and

(c) the number of cases where the second instalment has been withheld despite the subscribers submitting the power of attorney and other relevant documents and if so, reason thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):  
(a) 102 applications were received.

(b) Nil

(c) It has been reported that payment of advance has been withheld in one case, on account of non-submission of title-deed by the applicant.

**Central Government Industrial Tribunal-cum-Labour Court No. 1, Dhanbad**

457. SHRI A.K. ROY: Will the Minister of LABOUR be pleased to state:

(a) whether proper authorisation has not been sent to the judge of the Central Government Industrial Tribunal-cum-Labour Court No. 1, Dhanbad, crippling that court for more than six months; and

(b) if so, the reasons therefor and the steps taken thereon?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):**

(a) No, Sir.

(b) Does not arise.

**New Blocks Selected for ICDS Project**

**458. SHRI A. VIYAYARAGHAVAN:** Will the Minister of WELFARE be pleased to state:

(a) the number of newly selected blocks for Centrally sponsored Integrated Child Development Services Project all over India;

(b) the details thereof, State-wise; and

(c) the guidelines observed for the selection of such blocks for the Integrated Child Development Services Projects?

**THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA):** (a) and (b). The new Centrally sponsored Integrated Child Development Services (ICDS) Projects have not been allocated so far for the year 1990-91.

(c) The guidelines observed for selection of such blocks are:—

- (a) Areas predominantly inhabited by tribes, particularly backward tribes.
- (b) Areas inhabited predominantly by Scheduled Castes.
- (c) Drought prone areas.
- (d) Urban slums.

In addition weightage is also given to the following types of areas:—

- (e) Blocks covered by Desert Devel-

opment Programme.

(f) Blocks covered by Hill Area Development Programme.

(g) Blocks in the districts identified as having concentration of educationally backward minorities.

(h) Areas prone to floods.

**Inclusion of Peruvanan Community in Scheduled Tribe List**

**459. SHRI A. VIJAYARAGHAVAN:** Will the Minister of WELFARE be pleased to state:

(a) whether union Government have received any representation for including the Peruvannan community in the list of Scheduled Tribes;

(b) if so, the action taken thereon; and

(c) if not, whether Government propose to include the above mentioned community in the list of Scheduled Tribes?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):**

(a) Yes, Sir.

(b) and (c). Proposal for comprehensive revision of Scheduled Castes and Scheduled Tribes is under consideration of the Government.

**Setting up of Crafts Development Centres**

**460. SHRI G.M. BANATWALLA:** Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal to set up Crafts Development Centres to encourage development of crafts and help the minorities;